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November 14, 2025

The Chairpersons/ CEOs of all the Regulated Entities

Madam/Dear Sir,

Implementation of Section 51A of UAPA,1967: Updates to UNSC's 1267/ 1989 ISIL (Da'esh) & Al-Qaida Sanctions List: Delisting of 02 Entries

Please refer to paragraph 51 of the <u>RBI Master Direction on Know Your Customer dated February 25, 2016</u> as amended on August 14, 2025 (MD on KYC), in terms of which "Regulated Entities (REs) shall ensure that in terms of Section 51A of the Unlawful Activities (Prevention) (UAPA) Act, 1967 and amendments thereto, they do not have any account in the name of individuals/entities appearing in the lists of individuals and entities, suspected of having terrorist links, which are approved by and periodically circulated by the United Nations Security Council (UNSC)."

- 2. In this connection, Ministry of External Affairs (MEA), Government of India has informed about the UNSC press release SC/16214 dated November 06, 2025 wherein the Security Council Committee has decided to remove two individuals from its Islamic State in Iraq and the Levant (ISIL/Da'esh) and Al-Qaida sanctions list.
- 2.1 The Committee recalling its previous resolutions on the Syrian Arab Republic and those relating to the ISIL (Da'esh) and Al-Qaida sanctions regime, including 1267 (1999), 1989 (2011), 2178 (2014), 2253 (2015), 2368 (2017), 2396 (2017), 2462 (2019), 2664 (2022), 2734 (2024), and 2761 (2024), as well as the main principles and objectives embodied in its resolution 2254 (2015), adopted Resolution 2799 (2025) under Chapter VII of the Charter of the United Nations:

Deciding that Ahmed al-Sharaa, included on the ISIL (Da'esh) and Al-Qaida Sanctions List as Ahmad Hussain Al-Sharaa (QDi.317), and Anas Hasan Khattab (QDi.336) are delisted from the ISIL (Da'esh) and Al-Qaida Sanctions List.

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3. Press release dated November 06, 2025 regarding the above can be found at

https://press.un.org/en/2025/sc16214.doc.htm

The details of the sanction measures and exemptions are available at the following

URL: https://www.un.org/securitycouncil/sanctions/1267#further_information

4. In view of the above, REs are advised to take appropriate action in terms of paragraph

51 of the MD on KYC and strictly follow the procedure as laid down in the UAPA Order

dated February 02, 2021 (amended on April 22, 2024) annexed to the MD on KYC.

5. Updated lists of individuals and entities linked to ISIL (Da'esh), Al-Qaida and Taliban

are available at:

www.un.org/securitycouncil/sanctions/1267/aq_sanctions_list

https://www.un.org/securitycouncil/sanctions/1988/materials

6. Further, as per the instructions from the Ministry of Home Affairs (MHA), any request

for de-listing received by any RE is to be forwarded electronically to Joint Secretary

(CTCR), MHA for consideration. Individuals, groups, undertakings or entities seeking to

be removed from the Security Council's ISIL (Da'esh) and Al-Qaida Sanctions List can

submit their request for delisting to an independent and impartial Ombudsperson who

has been appointed by the United Nations Secretary-General. More details are available

at the following URL:

https://www.un.org/securitycouncil/ombudsperson/application

7. REs are advised to take note of the aforementioned UNSC communications and

ensure meticulous compliance.

Yours faithfully,

(Veena Srivastava)

Chief General Manager